

†[CONCEALED INCOME

103. SHRI MAHABIR DASS :
SHRI M. AJMAL KHAN :
SHRI ARJUN ARORA :

Will the Minister of FINANCE be pleased to state:

(a) the number of persons who de-scheme is Rs. 1,46,53,72,524. The amounts 31st March, 1966 under the scheme voluntary disclosure of income and what is their respective number for the cities of Madras, Bombay, Calcutta and Delhi; and

(b) what is the total amount of such disclosures?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :

(क) वित्त (सं० 2) अधिनियम, 1965 की धारा 24 के अन्तर्गत स्वेच्छा से आय प्रकट करने की योजना के अधीन 31-3-66 तक 1,12,425 व्यक्तियों ने अपनी छिपी आय की घोषणा की। आयकर आयुक्त मद्रास, बम्बई, कलकत्ता और दिल्ली के कार्यक्षेत्रों के विवरण इस प्रकार है :—

	व्यक्ति
मद्रास	1,213
बम्बई	22,001
कलकत्ता	15,222
दिल्ली	12,908

शहरों के अनुसार अलग-अलग आंकड़े उपलब्ध नहीं हैं।

(ख) इस योजना के अंतर्गत प्रकट की गयी कुल रकम 1,46,53,72,524 रुपये है। उपर्युक्त आयुक्तों के कार्य क्षेत्रों के अनुसार रकम इस प्रकार है :—

	रु०
मद्रास	2,69,66,788
बम्बई	31,23,23,629
कलकत्ता	31,92,13,473
दिल्ली	17,95,41,632

†[THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI):

(a) 1,12,425 persons declared their concealed income under the voluntary disclosure scheme contained in Section 24 of the Finance (No. 2) Act, 1965 upto 31-3-66. The details for the charges of the Commissioners of Income-tax, Madras, Bombay, Calcutta and Delhi are as follows:

	Persons
Madras	1,213
Bombay	22,001
Calcutta	15,222
Delhi	12,908

Separate figures for the cities are not available.

(b) The total amount disclosed in this scheme is Rs. 1,46,53,72,524. The amounts in respect of Commissioners' charges mentioned above are:

	Rs.
Madras	2,69,66,788
Bombay	31,23,23,629
Calcutta	31,92,13,473
Delhi	17,95,41,632

RECOGNITION OF TRADE UNION OF SANTRAGACHI GOVERNMENT PRESS

104. SHRI CHITTA BASU :
SHRI D. L. SEN GUPTA :

Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government have recognised any trade union functioning at the Central Government Press at Santragachi; and

(b) if not, the reasons therefor?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) and (b) An application for recognition from the Government of India Press Workers Union, Santragachi, Howrah had

been received and considered. It has been decided to accord recognition to this Union. Orders will issue shortly.

RASHBEHARI BASU MEMORIAL

105. SHRI CHITTA BASU:

SHRI D. L. SEN GUPTA :

Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the "Rashbehari Basu Memorial Committee", Calcutta, approached the Government of India to make suitable arrangements for perpetuating the memory of this great revolutionary leader; and

(b) if so, what steps have so far been taken in this behalf?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) The question of erecting a statue of the late Rashbehari Basu is under the consideration of the Committee on Installation of Statues in Delhi.

KOSI PROJECT

106. SHRI A. D. MANI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether any agreement has been reached with the Government of Nepal regarding the amendment of the Kosi Project Pact; and

(b) whether construction work on the Western Canal has been held up for the past twelve months on account of non-agreement on the subject?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): (a) An agreement is likely to be finalised shortly.

(b) Yes.

CONTRACT GIVEN TO B.S.S. FOR DEVELOPMENT OF LAND AT KALKAJI

107. SHRI U. S. DUGAL:

SHRI JAGAT NARAIN:

Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Bhara Sewak Samaj was awarded a contract at 22 per cent above the estimated cost for developing land at Kalkaji;

(b) whether it was stipulated in the contract that if the work was not completed in ten months from the date of award of the contract, compensation for delay in execution would be levied;

(c) whether the work has been completed according to the contract;

(d) if the answer to part (c) above be in the negative, whether compensation has been levied, if so, the quantum thereof and

(e) if not, the reasons therefor?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) Yes.

(c) No.

(d) and (e) On the failure of the Samaj to complete the work, their contract was rescinded and the balance work awarded to another contractor. The quantum of compensation, will be known after the finalisation of the accounts of the latter contractor. The Samaj have explained why they could not complete the work and Government are now considering the question of recovery of compensation from them.

GOLD PRICE

108. SHRI U. S. DUGAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Soviet Union have suggested a World-wide increase in the price of gold as a means of providing more liquid money for investment in developing countries;